

RA No.99/95 in CP 174/94 in OA 1162/91

<divNew Delhi, this 1st day of May, 1995

Hon'ble Shri Justice S.C. Mathuram, Chairman
Non'ble Shri P.T.Thiruvengadam, Member(A)

Shvi Kumar Tyagi
r/o village Shikarpur
PO Najafgarh
New Delhi-43 .. Applicant

By Advocate Shri B.B. Rawal, Advocate

versus

1. Secretary
M/Home Affairs, New Delhi
2. Commissioner of Police
Delhi Police, New Delhi
3. Dy. Commissioner of Police
Police Hqrs., New Delhi .. Respondents

ORDER(by circulation)

Shri P.T.Thiruvenqadam, Member(A)

This review application has been filed for reviewing the judgement of this Tribunal passed on 28.2.95 in CP 174/94 in OA 1162/92.

2. On scrutiny of the review application, we do not find that the applicant has established any mistake or error apparent on the face of the record with reference to the order already passed. No new or important matter for evidence which could not be mentioned earlier and which came to the knowledge of the applicant subsequently, has now been cited. The same arguments as advanced during the hearing are sought to be reagitated.

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3. Thus, the review application does not fall within the four corners of Order 47, Rule 1 CPC, wherein the jurisdiction of this Tribunal to review its judgement is circumscribed. Accordingly, the review petition is dismissed as devoid of merits. No costs.

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(P.T.Thiruvengadam)
Member(A)

S.C.Mathur

(S.C. Mathur)
Chairman

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